

29.07.2020

District courts functioning has been restricted till 31.07.2020 amid lock-down by the Hon'ble High Court of Delhi.

Present: Ld. APP for the State through VC.
Accused produced from JC through VC.
Complainant/owner of stolen property through VC.
IO through VC.

Heard. File perused.

It is submitted by the complainant/owner of stolen property that she does not want to pursue the case as she has received the phone. In view of the above, she seeks permission of the Court to compound the offence punishable under Section 411 IPC.

Heard. File perused.

I have examined the complainant/owner of stolen property about her voluntariness and having examined her, I am satisfied that she is making statement voluntarily. Therefore, let her statement to this effect be recorded separately and be sent to her through whatsapp with direction to sign the same and send it back to the court through whatsapp. Statement sent and received back duly signed.

File perused, perusal of the file reveals that accused is sent to face the trial for the offence punishable under section 411 IPC which is compoundable within the scheme of Code of Criminal Procedure, 1973 by the owner of the property stolen. Therefore, in view of statement of complainant/owner of stolen property, offence stands compounded. Consequently, accused **Harvinder Singh** stands **acquitted** of the offence punishable under Section 411 IPC.

Superdari, if any stands canceled. Case property, if any, be released to the rightful owner after proper acknowledgement.

Original documents, if any be given to rightful owner after proper acknowledgement

Accused Harvinder Singh be released from JC, if not required in any other case. Copy of order be sent to Jail Superintendent for compliance.

File be consigned to record room after due compliance.

(Babita Puniya)

MM-06/West District
Tis Hazari Courts/Delhi

2020.07.29 15:39
29.07.2020

Orig
acknowledgeme
Acc
in any other
compliance.
File

FIR No. 000017/2020

PS Hari Nagar

29.07.2020

District Courts functioning has been restricted/suspended till 31.07.2020 amid lock-down by the Hon'ble High Court of Delhi, however, courts have been directed to take up the urgent matters vide office order no. R-235/RG/DHC dated 16.05.2020.

Fresh charge sheet filed. It be checked and registered.

Present : Ld. APP for the State.

Accused produced from Jail no. 1, Tihar through VC.

IO HC Vijay is present with case file.

Complainant in person (duly identified by the IO).

Charge sheet perused.

I take cognizance of the offence.

Heard. File perused.

It is submitted by the complainant/owner of stolen property that he does not want to pursue the case as the phone has been recovered. In view of the above, he seeks permission of the Court to compound the offence punishable under Section 411 IPC.

Heard. File perused.

I have examined the complainant/owner of stolen property about his voluntariness and having examined his, I am satisfied that he is making statement voluntarily. Therefore, let his statement to this effect be recorded separately. Statement recorded.

File perused, perusal of the file reveals that accused is sent to face the trial for the offence punishable under section 411 IPC which is compoundable within the scheme of Code of Criminal Procedure, 1973 by the owner of the property stolen. Therefore, in view of statement of complainant/owner of stolen property, offence stands compounded. Consequently, accused **Sonu @ Ram Singh** stands **acquitted** of the offence punishable under Section 411 IPC.

Superdari, if any stands canceled. Case property, if any, be released to the rightful owner after proper acknowledgement.

Original documents, if any be given to rightful owner after proper acknowledgement

Accused Sonu @ Ram Singh be released from JC, if not required in any other case. Copy of order be sent to Jail Superintendent for compliance.

File be consigned to record room after due compliance.

(Babita Puniya)

MM-06/W/Delhi

2020.07.29 15:32

FIR No. 073/2020
PS Hari Nagar

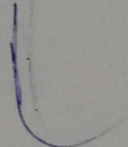
29.07.2020

District Courts functioning has been restricted/suspended till 31.07.2020 amid lock-down by the Hon'ble High Court of Delhi, however, courts have been directed to take up the urgent matters vide office order no. R-235/RG/DHC dated 16.05.2020.

Present : Ld. APP for the State.

Accused not produced from JC.

Jail Superintendent is directed to produce the accused through VC on 11.08.2020 at 12 Noon.


(Babita Puniya)
MM-06/W/Delhi
29.07.2020

FIR No.117/2019
PS Hari Nagar
U/s 302/341/34 IPC &
U/s 25/27 Arms Act

16.07.2020

District courts functioning has been restricted/suspended till 31.07.2020 amid lock-down by the Hon'ble High Court of Delhi, however, courts have been directed to take up the urgent matters vide office order no.R-235/RG/DHC dated 16.05.2020.

Present: Ld. APP for the State.

Accused persons not produced from JC.

Ld. Legal Aid Counsel in person.

IO through VC.

Court is convened through VC (CISCO Webex).

I have perused the charge sheet and the documents annexed with the charge-sheet. It prima facie discloses commission of offence. I take cognizance of the offence.

I am of the considered opinion that there is prima facie sufficient material to proceed against the accused persons for the offences alleged in the challan.

Let copy of challan be supplied to accused persons through Jail Supriendent.

Put up for further proceedings through VC on 29.07.2020 at 11:30 am.

(Babita Puniya)
Duty MM-01/West/THC
16.07.2020

Harbhajan Singh Arora Vs. Yashpal Bhola & Ors.
PS MUNDKA

29.07.2020

District Courts functioning has been restricted/suspended till 31.07.2020 amid lock-down by the Hon'ble High Court of Delhi, however, courts have been directed to take up the urgent matters vide office order no. R-235/RG/DHC dated 16.05.2020.

Present : Sh. Gaurav Mahajan, Id. Counsel for complainant through VC.

Complainant through Whatsapp.

Naib Court in person.

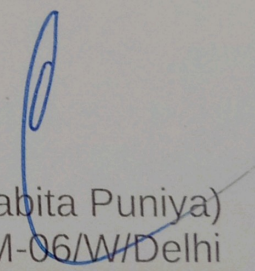
Compliance report received.

As per report, FIR no. 377/20 dated 27.07.2020 U/s 420/34 IPC PS Mundka has been registered.

Report perused.

Since FIR has been registered, no useful purpose would be served while keeping the matter pending. Let the same be tagged with the challan as and when filed.

File be consigned to record room.


(Babita Puniya)
MM-06/W/Delhi
29.07.2020

FIR No. 67/2020
PS MUNDKA

29.07.2020

District Courts functioning has been restricted/suspended till 31.07.2020 amid lock-down by the Hon'ble High Court of Delhi, however, courts have been directed to take up the urgent matters vide office order no. R-235/RG/DHC dated 16.05.2020.

Present : Ld. APP for the State through VC.

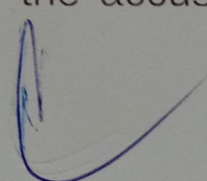
Accused produced from Rohini Jail through VC.

It is stated by the accused that he has not received copy of chargesheet. Let the same be supplied through jail superintendent concerned before NDOH. Accused has also requested for Legal Aid Counsel.

Heard.

Ld. Secretary, DLSA is requested to provide Legal Aid Counsel to the accused at State expenses.

Jail Superintendent is directed to produce the accused through VC on 11.08.2020.



(Babita Puniya)
MM-06/W/Delhi
29.07.2020

Pritpal Singh Vs. Prem Singh & Ors.
PS Hari Nagar

29.07.2020

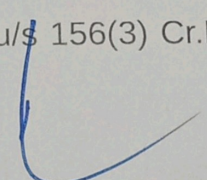
District Courts functioning has been restricted/suspended till 31.07.2020 amid lock-down by the Hon'ble High Court of Delhi, however, courts have been directed to take up the urgent matters vide office order no. R-235/RG/DHC dated 16.05.2020.

Present : Sh. Amish Aggarwal, Id. Counsel for the complainant through VC.
Naib court in person.

Status report has been filed.

Let the copy of the same be supplied to the counsel for the complainant through Whatsapp/E-mail.

Put up for consideration on the application u/s 156(3) Cr.P.C. on 14.08.2020. *through VC. e*


(Babita Puniya)
MM-06/W/Delhi
29.07.2020

FIR No. 00079/2020
PS MUNDKA

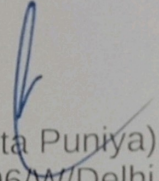
29.07.2020

District Courts functioning has been restricted/suspended till 31.07.2020 amid lock-down by the Hon'ble High Court of Delhi, however, courts have been directed to take up the urgent matters vide office order no. R-235/RG/DHC dated 16.05.2020.

Present : Ld. APP for the State through VC.

File perused.

Perusal of file reveals that all the accused persons are on bail. Therefore, let the matter be put up on 02.11.2020 as the same does not fall in the category of urgent matters.


(Babita Puniya)
MM-06/W/Delhi
29.07.2020

Sarita Dhiman Vs. Joginder Kumar Gogna
PS Hari Nagar

29.07.2020

District Courts functioning has been restricted/suspended till 31.07.2020 amid lock-down by the Hon'ble High Court of Delhi, however, courts have been directed to take up the urgent matters vide office order no. R-235/RG/DHC dated 16.05.2020.

Fresh complaint u/s 156(3) Cr.P.C. filed through E-mail. It be checked and registered as per rules.

Present: Ld. Counsel for complainant/applicant.

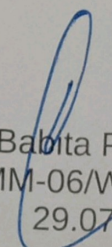
Court is convened through VC (CISCO Webex).

Naib Court in person.

Status report filed.

Let copy of the same be supplied to the counsel for the complainant.

Put up for the arguments through VC on 04.08.2020 at 12.30 PM. IO to join the proceedings through VC.


(Babita Puniya)
MM-06/W/Delhi
29.07.2020

E-FIR No. 0430/2020
PS Hari Nagar

29.07.2020

District Courts functioning has been restricted/suspended till 31.07.2020 amid lock-down by the Hon'ble High Court of Delhi, however, courts have been directed to take up the urgent matters vide office order no. R-235/RG/DHC dated 16.05.2020.

Present : Ld. APP for the State through VC.

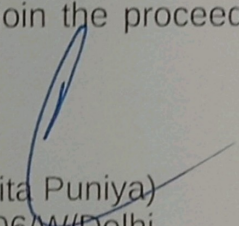
Sh. Govind Sharma, proxy counsel for the complainant.

Application received from the court of Ld. Duty MM.

Heard. Application perused.

Put up on 04.08.2020 through VC.

Jail Superintendent and IO are directed to join the proceedings through VC on the said date.


(Babita Puniya)
MM-06/W/Delhi
29.07.2020

FIR No. 000428/2020
PS Hari Nagar

29.07.2020

District Courts functioning has been restricted/suspended till 31.07.2020 amid lock-down by the Hon'ble High Court of Delhi, however, courts have been directed to take up the urgent matters vide office order no. R-235/RG/DHC dated 16.05.2020.

Present : Ld. APP for the State through VC.


IO and complainant through Whatsapp.

It is stated by the IO that accused Gurdeep Singh @ Pali @ Sonu has been released from JC on 20.05.2020.

Heard. File perused.

Let report be called qua accused Gurdeep Singh @ Pali @ Sonu from Jail Superintendent concerned for the next date. He is further directed to produce the accused Sanjay @ Dhillia @ Deepu through VC on 11.08.2020 at 12.00 Noon.

It is stated by the complainant that he is not the owner of the stolen property. IO is directed to produce the owner of the stolen property through VC on the said date.


(Babita Puniya)
MM-06AW/Delhi
29.07.2020

29.07.2020

District courts functioning has been restricted/suspended till 31.07.2020 amid lock-down by the Hon'ble High Court of Delhi, however, courts have been directed to take up the urgent matters vide office order no.R-235/RG/DHC dated 16.05.2020.

Present. Ld. APP for State through VC.
Ld. Counsel for applicant.
IO through VC.

Vide this order, I shall decide the application filed on behalf of the applicant seeking release of **vehicle bearing no.DL8S-AS-5450** on Superdari.

Heard. Reply perused.

As per reply, IO has no objection, if the **vehicle bearing no.DL8S-AS-5450** is released to the registered owner/rightful owner.

Heard. Application perused.

Having considered all the relevant inputs and having taken note of the decision of the **Hon'ble Supreme Court in Sunderbhai Ambalal Desai V. State of Gujarat (A.I.R.2003 S.C.638)** and **Manjeet Singh Vs. State**, I am satisfied that this will be an eminently fit case where the case property i.e. **vehicle bearing no.DL8S-AS-5450** can be released to the applicant/registered owner/rightful owner, subject to execution of security bonds. Accordingly, let **vehicle bearing no.DL8S-AS-5450** be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; a security bond etc.

The photographs of the **vehicle bearing no.DL8S-AS-5450** should be attested by the IO and countersigned by the complainant, accused, if any, as well as by the person to whom the custody is handed over.

The panchnama/photographs/ valuation report etc. be filed along with the charge-sheet. IO is also directed to follow the necessary safeguards insisted in **Sunderbhai Ambalal Desai Vs. State of Gujarat & Manjeet Singh Vs. State**.

The application stand disposed of accordingly.

Copy of this order be given dasti to the applicant.

*Received
Copy
Counsel for
@13946/2016
29-7-20*

(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
29.07.2020

Anupam Mishra vs. Dinesh Gupta & Ors.

CC No. _____/2020
PS: Hari Nagar

29.07.2020

District courts functioning has been restricted/suspended till 31.07.2020 amid lock-down by the Hon'ble High Court of Delhi, however, courts have been directed to take up the urgent matters vide office order no.R-235/RG/DHC dated 16.05.2020.

Fresh complaint received. It be checked and registered as per rules.

Present: Ld. Counsel for applicant.

Heard. File perused.

Let report be called from the SHO concerned on the following points:

1. If the complaint filed by the complainant discloses commission of any cognizable offence, if yes

2. Why FIR has not been registered?

Copy of the complaint be also supplied to the Naib court within 2 working days from today.

Put up on 11.08.2020 at 12:00 noon for further proceedings through VC.

(Babita Runiya)
MM-06/West District
Tis Hazari Courts/Delhi
29.07.2020

Avtar Singh vs. Harvinder Pal Singh

&

Avtar Singh vs. Kawaldeep Singh

CC No.102/1/14 & No.403/1/14
PS Hari Nagar

29.07.2020

District courts functioning has been restricted/suspended till 31.07.2020 amid lock-down by the Hon'ble High Court of Delhi, however, courts have been directed to take up the urgent matters vide office order no.R-235/RG/DHC dated 16.05.2020.

Present: Sh. Amit Minocha, Ld. Counsel for complainant.

These two matters i.e. CC NO.402/1/14 and 403/1/14 are taken up at the request of Ld. Counsel for the complainant.

It is stated by the Ld. Counsel that pre-summoning evidence was closed vide order dated 29.01.2020 and the matter was posted for arguments on the point of summoning, however, in the website these matters are showing in the category of pre-summoning evidence.

Heard. Both files perused.

Perusal of files reveals that matters are at the stage of arguments on the point of summoning, therefore, put up the matters for arguments on 31.07.2020 at 12:30 pm through VC.

(Babita Puniya)

MM-06/West District
Tis Hazari Courts/Delhi
29.07.2020

Charanjit Singh Chadha vs. SHO

CC No. ____/2020
PS: Hari Nagar

29.07.2020

District courts functioning has been restricted/suspended till 31.07.2020 amid lock-down by the Hon'ble High Court of Delhi, however, courts have been directed to take up the urgent matters vide office order no.R-235/RG/DHC dated 16.05.2020.

Fresh complaint received through e-mail. It be checked and registered as per rules.

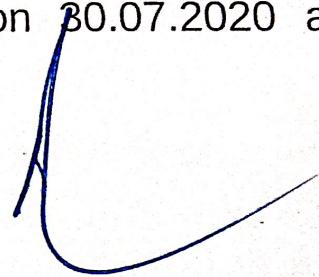
Present: Applicant in person.

Complaint perused.

ATR received. Copy supplied.

IO is directed to join the proceedings through VC (CISCO Webex) for NDOH.

Put up for further proceedings on 30.07.2020 at 12:30 pm through VC.



(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
29.07.2020

State vs. Ravi & Anr

FIR No. 331/2019
PS: Hari Nagar
U/sec. 356/379/411/34 IPC

29.07.2020

District courts functioning has been restricted/suspended till 31.07.2020 amid lock-down by the Hon'ble High Court of Delhi, however, courts have been directed to take up the urgent matters vide office order no.R-235/RG/DHC dated 16.05.2020.

Present: Ld. APP for State through VC.
Sh. Pankaj Chaudhary and Sh. Sanjeev Kumar, Ld.
Counsels for applicant.

Court is convened through VC (CISCO Webex)

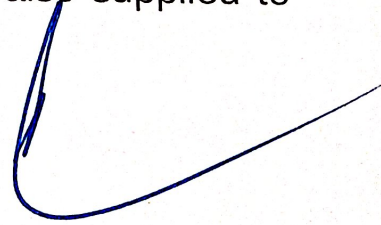
Fresh application received on behalf of applicant Sh. Ashok Kumar seeking release of the case property i.e. motorcycle bearing registration no.DL4S-CW-9702.

File perused.

Perusal of file reveals that matter has already been disposed of vide order dated 13.12.2019, therefore, let case property, if any be released to the person entitled thereto.

Application stands disposed of.

Copy of order dated 13.12.2019 be also supplied to the counsel.



(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
29.07.2020

State vs. Harish

FIR No.356/2019
PS: Mundka
U/sec. 302/506/201/120B/34 IPC
&
Section 27/54/59 Arms Act

29.07.2020

District courts functioning has been restricted/suspended till 31.07.2020 amid lock-down by the Hon'ble High Court of Delhi, however, courts have been directed to take up the urgent matters vide office order no.R-235/RG/DHC dated 16.05.2020.

Present: Ld. APP for State through VC.
Accused produced from Rohini Jail through VC.
IO through VC.

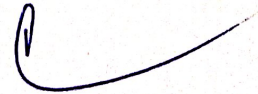
It is stated by the IO that main challan has already been committed and is pending consideration before the court of Sh. Sunil Beniwal, Ld. ASJ (NDPS), West, THC, Delhi.

It is stated by the accused that he has not received the copy of charge-sheet.

Heard.

Let copy of challan be supplied to accused through Jail Superintendent.

Put up for further proceedings on 11.08.2020 at 11:30 am through VC.



(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
29.07.2020

State vs. Anand & Upender

FIR No.345/19

PS: Mundka

U/sec. 379/356/411/34 IPC

29.07.2020

District courts functioning has been restricted/suspended till 31.07.2020 amid lock-down by the Hon'ble High Court of Delhi, however, courts have been directed to take up the urgent matters vide office order no.R-235/RG/DHC dated 16.05.2020.

Present: Ld. APP for State through VC.

Accused Upender produced from Rohini Jail through VC.

Accused Anand is stated to be on bail.

I have perused the charge sheet and the documents annexed with the charge-sheet. It prima facie discloses commission of offence. I take cognizance of the offence.

I am of the considered opinion that there is prima facie sufficient material to proceed against the accused persons for the offences alleged in the challan.

Let copy of challan be supplied to accused Upender through concerned Jail Superintendent.

Let accused Anand be summoned with direction to join the proceedings on the NDOH through VC/whatsapp.

Put up for further proceedings on 11.08.2020 at 11:30 am through VC/whatsapp.

(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
29.07.2020

State vs. Romil & Dharmender

FIR No.099/2020
PS: Mundka
U/sec. 394/397/411/34 IPC &
25/54/59 Arms Act

29.07.2020

District courts functioning has been restricted/suspended till 31.07.2020 amid lock-down by the Hon'ble High Court of Delhi, however, courts have been directed to take up the urgent matters vide office order no.R-235/RG/DHC dated 16.05.2020.

Present: Ld. APP for State through VC.
Accused Romil produced from Jail No.4 while
accused Dharmender produced from Jail No.3
through VC.
IO/SI Ramesh through VC.

I have appraised both the accused persons of their legal right to consult and be defended by a legal practitioner of their choice. To this, they submitted that their family members have already engaged private counsel to defend them before the court of law.

It is stated by the IO that FSL result is still awaited.
Heard. File perused.

Put up for consideration on 11.08.2020 at 11:30 am
through VC.



(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
29.07.2020tt

State vs. Romil & Dharmender

FIR No.101/2020
PS: Mundka
U/sec. 186/353/307/34 IPC &
25/27/54/59 Arms Act

29.07.2020

District courts functioning has been restricted/suspended till 31.07.2020 amid lock-down by the Hon'ble High Court of Delhi, however, courts have been directed to take up the urgent matters vide office order no.R-235/RG/DHC dated 16.05.2020.

Present: Ld. APP for State through VC.
Accused Romil produced from Jail No.4 while
accused Dharmender produced from Jail No.3
through VC.
IO/SI Ramesh through VC.

I have appraised both the accused persons of their legal right to consult and be defended by a legal practitioner of their choice. To this, they submitted that their family members have already engaged private counsel to defend them before the court of law.

It is stated by the IO that FSL result is still awaited.
Heard. File perused.

Put up for consideration on 11.08.2020 at 11:30 am
through VC.

(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
29.07.2020

State vs. Yatish

FIR No.128/2020

PS: Hari Nagar

U/sec. 302/304B/498-A/406/34 IPC

29.07.2020


District courts functioning has been restricted/suspended till 31.07.2020 amid lock-down by the Hon'ble High Court of Delhi, however, courts have been directed to take up the urgent matters vide office order no.R-235/RG/DHC dated 16.05.2020.

Present: Ld. APP for State through VC.
Accused not produced from JC.

File perused.

Perusal of file reveals that copy of the charge-sheet was directed to be supplied to the accused through Jail Superintendent, however, it is not clear as to when the copy was sent to Jail Superintendent by the Ahlmad. Ahlmad is absent today. He is directed to file a reply stating therein the date when the copy of the charge-sheet was sent to the Jail Superintendent as per the directions contained in order sheet dated 01.07.2020.

Put up on 11.08.2020 for purpose fixed through VC.


(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
29.07.2020

State vs. Haripal & Aja y Tripathi @ Monu

FIR No.90/2020
PS: Hari Nagar
U/sec. 364A/392/34 IPC

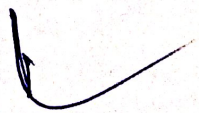
29.07.2020

District courts functioning has been restricted/suspended till 31.07.2020 amid lock-down by the Hon'ble High Court of Delhi, however, courts have been directed to take up the urgent matters vide office order no.R-235/RG/DHC dated 16.05.2020.

Present: Ld. APP for State through VC.
Accused persons not produced from JC.

File perused.

Perusal of file reveals that copy of the charge-sheet was directed to be supplied to the accused persons through Jail Superintendent, however, it is not clear as to when the copy was sent to Jail Superintendent by the Ahlmad. Ahlmad is absent today. He is directed to file a reply stating therein the date when the copy of the charge-sheet was sent to the Jail Superintendent as per the directions contained in order sheet dated 01.07.2020.
Put up on 11.08.2020 for purpose fixed through VC.


(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
29.07.2020

State vs. Vinay & Arjun

E-FIR No.037519/19
PS: Hari Nagar
U/sec. 411/34 IPC

29.07.2020

District courts functioning has been restricted/suspended till 31.07.2020 amid lock-down by the Hon'ble High Court of Delhi, however, courts have been directed to take up the urgent matters vide office order no.R-235/RG/DHC dated 16.05.2020.

Fresh chargesheet filed. It be checked and registered as per rules.

Present: Ld. APP for the State through VC.
Accused persons are stated to be on JC.

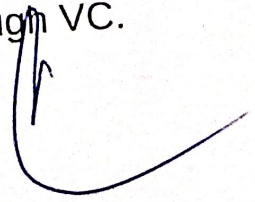
Heard. File perused.

I take cognizance of offence.

Let notice be issued to complainant/owner of stolen property with direction to join the proceedings through VC on NDOH. IO to also join the proceedings through VC on NDOH.

Accused persons be also produced through VC on NDOH.

Put up on 11.08.2020 at 12:30 pm through VC.


(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
29.07.2020

State vs. Vinod Yadav

FIR No.86/19
PS: Mundka
U/sec. 411 IPC

29.07.2020

District courts functioning has been restricted/suspended till 31.07.2020 amid lock-down by the Hon'ble High Court of Delhi, however, courts have been directed to take up the urgent matters vide office order no.R-235/RG/DHC dated 16.05.2020.

Present: Ld. APP for State through VC.
Accused through VC.

Heard. File perused.

Since accused is on bail in the present case, therefore, put up the matter on 21.09.2020 for consideration.

(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
29.07.2020

State vs. Dalip Singh

FIR No.90/13
PS: Hari Nagar
U/sec. 509/506 IPC

29.07.2020

District courts functioning has been restricted/suspended till 31.07.2020 amid lock-down by the Hon'ble High Court of Delhi, however, courts have been directed to take up the urgent matters vide office order no.R-235/RG/DHC dated 16.05.2020.

Present: Ld. APP for State through VC.
None for accused.

Process not received back. Be awaited.
Meantime, issue fresh process in terms of previous order for 11.08.2020.

(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
29.07.2020

State vs. Sumit Giri

FIR No.0028/2020
PS: Hari Nagar
U/sec. 379/411 IPC

29.07.2020

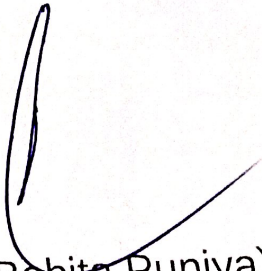
District courts functioning has been restricted/suspended till 31.07.2020 amid lock-down by the Hon'ble High Court of Delhi, however, courts have been directed to take up the urgent matters vide office order no.R-235/RG/DHC dated 16.05.2020.

Present: Ld. APP for State through VC.
Accused not produced from JC.

Heard. File perused.

Let an explanation be called from Jail Superintendent as to why action be not taken for not producing the accused through VC as directed vide order dated 01.07.2020 and 16.07.2020.

Accused be produced through VC on 11.08.2020.
Complainant/owner of stolen property and IO are directed to join the proceedings on the NDOH through VC.


(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
29.07.2020

State vs. Sanjay Singh

FIR No.75/2020
PS: Mundka
U/sec. 302 IPC

29.07.2020

District courts functioning has been restricted/suspended till 31.07.2020 amid lock-down by the Hon'ble High Court of Delhi, however, courts have been directed to take up the urgent matters vide office order no.R-235/RG/DHC dated 16.05.2020.

Present: Ld. APP for State through VC.
Accused not produced from JC.
Ct. Amit, Naib Court, PS Mundka.

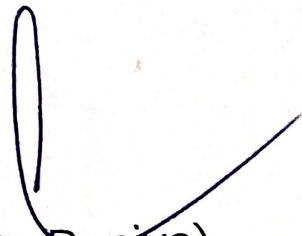
Ct. Amit, Naib Court seeks some more time to file e-challan.

Heard. Allowed.

IO is directed to file e-challan by the NDOH.

Put up for further proceedings on 11.08.2020 through VC.

Jail Superintendent is directed to produce the accused through VC on NDOH at 11:30 am.


(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
29.07.2020